

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 357/TT/2019

Date: 14.7.2020

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) revision of tariff of 2004-09 and 2009-14, (ii) truing up of transmission tariff of 2014-19 tariff block and (iii) determination of transmission tariff of 2019-24 period for 2nd 400 kV D/C Kahalgaon-Biharshariff transmission line in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.8.2020:-

- i) Tariff Forms of 2014-19 tariff period in MS Excel (".xlsx") format.
- ii) Computation of revision of tariff of 2004-09 and 2009-14 tariff periods in linked Excel format.
- iii) Whether any of the assets covered in the instant petition has been de-capitalized/ asset not in use during 2014-19 and 2019-24 periods? If yes, provide the details such as date of decapitalization/asset not put to use, gross block and cumulative depreciation till the date of de-capitalization.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already available on record.

Yours faithfully,

Sd/-  
(Rajendra Kumar Tewari)  
Bench Officer